

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

Subject: Appointment of Legal Assistants (Divisional Cadre, Kashmir) under Hon'ble Prime Minister's Special Package in the Department of Law, Justice and Parliamentary Affairs.

- Reference:**
- i. DMRRR's OM Nos. DMRRR-Legl/50/2023 (CC: 7246490) dated 24.03.2025 and No. DMRRR-Legl/84/2023 (CC: 7606455) dated 24.03.2025.
 - ii. J&K Services Selection Board's Order Nos.75-SSB of 2025 dated 11.03.2025 and Order No. 74-SSB of 2025 dated 11.03.2025.

Government Order No. **6372** -JK(LD) of 2025.
Dated. 28 -05-2025.

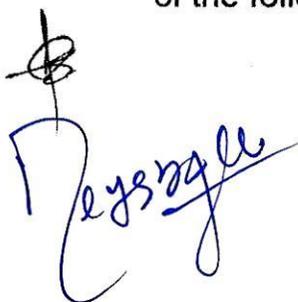
Pursuant to the recommendations of the J&K Services Selection Board, sanction is hereby accorded to the appointment of following candidates as Legal Assistants (Divisional Cadre, Kashmir) under the Hon'ble Prime Minister's Special Package, against the posts under direct recruitment quota in the Department of Law, Justice and Parliamentary Affairs carrying Pay Level - 6E (35900-113500) with immediate effect:-

S.No.	Name of the Candidate S/ Shri	Parentage	Address	Category
1.	Seema Koul	Surriender Kumar Koul	R/o 116, Adarsh Nagar, Paloura Top, Paloura, NR Vaishno Mandir, Jammu	OM
2.	Vishalni Koul	Opinder Krishan Koul	R/o Nusipora, District Shopian, Jammu and Kashmir-192302	OM

The appointees shall report in the Directorate of Litigation, Kashmir within a period of twenty one (21) days from the date of issuance of this Order failing which they shall forego their right to appointment, and the same shall be deemed to have been cancelled ab-initio without any further notice and if the appointees migrate from Kashmir Valley again at any time during their service tenure, for any reasons whatsoever, their appointment/ service shall stand terminated without any notice by itself by the action of their migration.

The appointees shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:

- i. Academic/ Qualification Certificates.
- ii. Matriculation/ Date of Birth Certificate.



- iii. Health Certificate from the concerned Chief Medical Officer of the District.
- iv. Domicile Certificate issued by the Competent Authority.
- v. Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that if they have taken loan for self-employment from DIC/ Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, they shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. They shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.
- vi. Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidates shall further be subject to the following conditions:-

- a. The appointees shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** that if on verification their qualification certificate and other certificates have been found to be fake/ forged their appointment shall be deemed to be cancelled ab-initio and they have no criminal records and also do not face any criminal proceedings;
- b. The salary of the appointees shall not be drawn and disbursed to them unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category/Domicile Certificate is received from the concerned issuing Authorities/Agencies;
- c. The appointees shall be on probation for a period of two years;
- d. The appointees shall execute an agreement in the form prescribed under the Jammu and Kashmir Kashmiri Migrants (Special Drive) Recruitment Rules, 2009 issued vide notification SRO 412 of 2009 dated 30-12-2009 ;
- e. The appointment of the candidates shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- f. The inter-se seniority of the appointees shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- g. The appointment of the appointees shall be subject to outcome of the writ petition(s)/OA, if any, pending before Competent Court of law.

By Order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.



No. LAW-Estt/81/2025-10

Dated. 28 -05-2025

Copy to the:

1. Principal Secretary to Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
2. Commissioner Secretary to Government, General Administration Department.
3. Director Archives, Archaeology and Museums, J&K.
4. Director Finance, Department of Law, Justice and Parliamentary Affairs.
5. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu.
6. Director Litigation, Jammu/Kashmir.
7. Secretary, J&K Services Selection Board.
8. Private Secretary to Hon'ble Chief Minister, J&K for information of the Chief Minister.
9. Private Secretary to Secretary to Government, Department of Law, Justice and PA for information of the Secretary.
10. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
11. Concerned selected candidates for information and compliance.
12. Government Order file
13. Concerned file.

Reyaz Ali Bhat
28-05-25

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

[Signature]
28/05/25

Annexure-A to Government Order No.6372 -JK(LD) of 2025 dated 28-05-2025

Affidavit

I _____ S/o , D/o, Shri _____ R/o _____ Aadhar
No. _____ do hereby undertaking as under :

1. That, if on verification, my qualification/ Date of Birth / Reserved Category/Domicile Certificate from the concerned issuing authorities is found fake/ forged, my appointment as Legal Assistant under Hon'ble Prime Minister's Special Package in the Department of Law, Justice and Parliamentary Affairs shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of Law, if this is found to be incorrect, I shall be liable for removal from the provisional appointment as Legal Assistant under Hon'ble Prime Minister's Special Package in the Department of Law, Justice and Parliamentary Affairs.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.



Deponent.

